

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VARDHMAN INDUSTRIAL STEEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vardhman Industrial Steel Private Limited
2.	Date of incorporation of corporate debtor	15.03.2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27205HR2011PTC042420
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.15-16, Mama Chowk MIE Part-A, National Highway-10 Bahadurgarh 124507 Haryana
6.	Insolvency commencement date in respect of corporate debtor	25.11.2022 (CIRP Commencement order came to the knowledge of IRP on 26.11.2022)
7.	Estimated date of closure of insolvency resolution process	25.05.2023 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arvind Kumar IBBI/IPA-001/IP-P01120/2018-2019/11865
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADR & Co., B-321, Second Floor, Nehru Ground, NIT, Faridabad, Haryana, 121001 caarvindchauhan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	405 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 cirp.vardhmanindustrialsteel@gmail.com
11.	Last date for submission of claims	10.12.2022 (14 days has been calculated from 26.11.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A) Relevant Forms available at- https://ibbi.gov.in/home/downloads B) NA

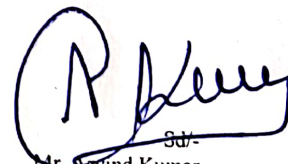
Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the Vardhman Industrial Steel Private Limited on 25.11.2022 (CIRP Commencement order came to the knowledge of IRP on 26.11.2022).

The creditors of Vardhman Industrial Steel Private Limited, are hereby called upon to submit their claims with proof on or before 10.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 29.11.2022
Place : New Delhi



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Mr. Arvind Kumar
Interim Resolution Professional

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Immovable property house No. E-37/1, Sector 23, Sanjay Nagar,
Ghaziabad, UP.
Date : 24-11-2022, Place : Ghaziabad Authorized Officer, Punjab National Bank

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
VARDHMAN INDUSTRIAL STEEL PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	VARDHMAN INDUSTRIAL STEEL PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	15.03.2011
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27205HR2011PTC042420
5. Address of the registered office and principal office (if any) of Corporate Debtor	Shop No.15-16, Mama Chowk MIE Part-A, National Highway-10 Bahadurgarh 124507 Haryana
6. Insolvency commencement date in respect of Corporate Debtor	25.11.2022 (CIRP Commencement order came to the knowledge of IRP on 26.11.2022)
7. Estimated date of closure of insolvency resolution process	25.05.2023 (Being 180 days from commencement of CIRP)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Arvind Kumar Regn No.: IBB/I/PA-001/IP-P01120/2018-2019/11865
9. Address & email of the interim resolution professional, as registered with the board	ADR & Co., B-321, Second Floor, Nehru Ground, NIT, Faridabad, Haryana, 121001 Email : caarvindchauhan@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Email: cirp.vardhmanindustrialsteel@gmail.com
11. Last date for submission of claims	10.12.2022 (14 days has been calculated from 26.11.2022)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as per the information available with the IRP
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	a) Relevant Forms available at- https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the Vardhman Industrial Steel Private Limited on 25.11.2022 (CIRP Commencement order came to the knowledge of IRP on 26.11.2022). The creditors of Vardhman Industrial Steel Private Limited, are hereby called upon to submit their claims with proof on or before 10.12.2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.


Mr. Arvind Kumar
Interim Resolution Professional
Date: 29.11.2022
Place: New Delhi Regn No.: IBB/I/PA-001/IP-P01120/2018-2019/11865

the security interest Enforcement rules 2002 on this 24th day of Nov of the year 2022.
The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property mentioned here under and any dealings with the said property will be subject to the charge of the Punjab National Bank for an amount Rs. 32,48,320.71 (Rs Thirty Two Lakhs Forty Eight Thousand Three Hundred Twenty and Seventy One Paise Only) due and outstanding as on 30.09.2022 along with future interest cost and expenses thereon.
The Borrower's/guarantor's/mortgagor's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

DESCRIPTION OF THE IMMOVABLE PROPERTY

Primary- Equitable Mortgage of Shop No.-18, Bhargava Palace, New Railway Rd., Gurgaon standing in the name of Sh. Sh. Ashish Aggarwal S/o Sh. Ganesh Dutt. Bounded as: East - Godown No. 32, West - Corridor 12°-00", North - Godown No 20, South - Godown No. 17.

Date : 24-11-2022, Place : New Delhi Authorized Officer, Punjab National Bank

पंजाब नेशनल बैंक  **punjab national bank**
...the name you can BANK upon

CIRCLE SASTRA CENTRE: SOUTH DELHI, 7 BHIKAJI CAMA PLACE, NEW DELHI 110066
PH 011-47519273 Email: cs4168@pnb.co.in

POSSESSION NOTICE (For Immovable properties)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Punjab National Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued a Demand Notice dated 12.07.2022 calling upon the Borrowers/Partners/Guarantors / Promotor(s) Smt. Bina Devi W/o Sh. Nawal Kishor (Director), Ms. Hansu D/o Sh. Nawal Kishor (Director, Guarantor), Sh. Harish Kumar S/o Sh. Nawal Kishor, (Director, Guarantor) Residing at H No. C-95-15, 1st Floor Pocket-9 Vasant Kunj New Delhi-110070 Work at: 1- LSC Market Sector C, Pocket 9 Vasant Kunj, New Delhi-110070 to repay the amount mentioned in the notice being Rs. 12,43,805.11 (Rs Twelve Lacs Forty Three Thousand Eight Hundred Five and Paise Eleven only) with further interest w.e.f.01-07-2022 with incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notice.

The Borrower(s)/Co-Borrower (s)/ Mortgagor(s)/ Guarantor(s) above said having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower (s)/ Mortgagor(s)/ Guarantor(s) and the Public in General that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said Rules on this 24th November of the year 2022.

The Borrower(s)/Co-Borrower (s)/ Mortgagor(s)/ Guarantor(s) above said in particular and the Public in General is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Punjab National Bank for an amount Rs. 13,07,622.11 (Rs thirteen lacs seven thousand six hundred twenty two paise eleven only) as on 31.10.2022 with further interest w.e.f. 01.11.2022 together with further interest thereon at the contractual rate of interest till the date of payment & expenses thereon.


The Borrower(s)/Co-Borrower(s)/ Mortgagor(s)/ Guarantor(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Equitable mortgage of property bearing Shop No. 1, situated in LSC market Sector-C, Pocket-9, measuring 7.73 sq. mtr. Vasant Kunj New Delhi-110070 Standing in the name of Smt Bina Devi Kejriwal W/o Sh. Nawal Kishor Kejriwal

Date : 24-11-2022, Place : New Delhi Authorized Officer, Punjab National Bank

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Canara Bank  **POSSESSION NOTICE**
(For Movable/Immovable Properties)

REGINOL OFFICE : KUSUMKHERA, HALDWANI, DISTT. NAINITAL, UTTARAKHAND

Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrower to repay the amount mentioned in the notice, with further interest and incidental expenses and costs within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act, read with Rule 8 of the said rule as per the details given below. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount along with interest mentioned below. **The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.**

Name of Branch Name & Address of Borrower/Guarantor/Mortgagor	Date of Demand & Possession Notice	Outstanding Amt. as per Demand Notice	Description of Movable/ Immoveable Properties
RANCH : KICHHA /s Ahmad Roadlines, oprietor Adil Ahmad S/o Aziz ahmad, Opp. Reliance Petrol nrip, Sirolikalan, Bareilly Road, chha, U S Nagar, 263148 & Adil ahmad S/o Aziz ahmad R/o Near nhari, Ward No. 5 H. No. 299, chha, Dist. U S Nagar	25/08/2022 Date of Possession 24/11/2022	Rs. 10,04,475.67/- (Rupees Ten Lakh Four Thousands Seventy Five & Sixty Seven Paise Only)	Residential cum commercial property situated at Village Sirolikalan, Pargana Rudrapur, Tehsil Kichha, Dist – U S Nagar in the name of Adil Ahmad S/o Ajeer Ahmad bearing Khata No. 159, Khet No. 909 Min measuring 83.64 square meter. Boundaries: East: Shop of Ashok Kumar West: Plot of Mohd. Ahmad North: Bareilly Highway Road South: Land of Jasveer Singh

Date : 29-11-2022 Place : Haldwani Authorized Officer

